

①

IN THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

Original Application No. 245 of 2025

Vibrant Women Welfare Association,
Rep. by its President,
Abhis Gym Club,
Plot No.24/25,
Marutham Nagar,
Sholinganallur, Chennai - 600 0119

....Petitioner

With

1. The Tamil Nadu Coastal Management Authority,
Rep. by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Saidapet, Chennai - 600 015

2. Tamil Nadu Pollution Control Board,
Rep. by its Member Secretary,
NO.76, Mount Salai,
Chennai - 600 032.

3. Greater Chennai Commissioner,
Rep. by its Commissioner,
Ripon Building,
Chennai - 600 003.

....Respondent(s)

**Additional Status Report filed by Superintending Engineer/Stormwater
Drain Department on behalf of Commissioner, Greater Chennai
Corporation - 3RD RESPONDENT**

I A S Murugan, son of A.P. Subramaniam, Hindu aged about 59 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Ripon buildings, Chennai - 600 003, do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filing this Additional

X 
SUPERINTENDING ENGINEER
STORM WATER DRAIN DEPARTMENT

2

- status report on behalf of Commissioner. Greater Chennai Corporation.
2. I respectfully submit that, Greater Chennai Corporation (GCC) is carrying out the construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 14, and 15 in Package 19 under KfW fund German Development bank, Letter of Acceptance has been issued on 26.12.2024 to the contractor M/s. VS Constructions India Pvt Ltd., for carrying out the construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 14 and 15 in Package 19.
 3. I respectfully submit that, in order to erect Ready Mix concrete plant for production of ready mix concrete of various grades for use in the ISWD works in Package-19, it was requested to TNHB based on the request of the contractor to vide S.W.D.C. No.B3/5919-19/2023 on 26.05.2025 for issuing NOC and allotment of the land belonging to TNHB for erection of Ready Mix concrete plant in S.No.236, TNHB Land, Sholinganallur in Zone -15.
 4. I respectfully submit that, for the request made By Greater Chennai Corporation, TNHB in the letter dated Lr.no.AL/573/2025 dated 25.09.2025 has allotted the land in S.No236, (TNHB Land) Sholinganallur for rent for a period of 11 months and the contractor M/s. VS Constructions India Pvt. Ltd has commenced the erection of Ready Mix concrete plant in the land in S.No236, TNHB Land, Sholinganallur
 5. I respectfully submit that a letter has been sent from Greater Chennai Corporation to the contractors M/s. VS constructions Pvt. Ltd, M/s. VS Constructions India Pvt. Ltd, M/s.RPP Infra Projects Ltd., M/s.Crown Infrastructures for stopping of the erection of Ready Mix concrete plant at S.No.236, TNHB Land, Sholinganallur since the contractors has to obtain the NOC from Tamil Nadu Pollution Control Board.

X

SUPERINTENDING ENGINEER
STORM WATER DRAIN DEPARTMENT

- 6. I respectfully submit that, a show cause notice has been by TNPCB to M/s.V.S. Construction Pvt. Ltd. and they also replied to the show cause notice issued by TNPCB
- 7. I respectfully submit that, M/s.Crown Infrastructures has a filed a Writ Petition vide 49089 of 2025 before the Hon'ble High Court and the Hon'ble High Court in its interim order dated 12.11.2025 has passed orders that,
"Heard prayer for stay. Taking into consideration that the impugned order is directly in the teeth of the order passed by appellate authority on 07.05.2025, against which respondent Pollution Control Board has filed an appeal, along with an application for condonation of delay and the appeal is pending, the impugned order shall be kept in abeyance until further orders. The electricity connection of petitioner shall be continued, till the next date of hearing."
- 8. I respectfully submit that, the contractor M/s, Annai Infra Developers Pvt Ltd. has informed to Greater Chennai Corporation that they uninstalled the RMC plant erected and the photos showing the unistallation of RMC plant is Submitted herewith for kind perusal.
- 9. I respectfully submit that, the contractor M/s.Kumar Builders who has erected the RMC plant has informed that they have obtained NOC issued by TNPCB and the same is submitted herewith for kind perusal

[Handwritten signature]

COUNSEL FOR 3RD RESPONDENT
 Solemnly affirmed at Chennai ()
 On this the 09TH day of March 2026 ()
 And signed his name in my presence ()

[Handwritten mark]

SUPERINTENDING ENGINEER
 STORM WATER DRAIN DEPARTMENT
 Before Me

[Handwritten signature]
 E.No. 340/96

Advocate: Chennai

From

Superintending Engineer,
Stormwater Drain Department,
Greater Chennai Corporation,
Ripon Building,
Chennai 600 003.

To

M/s. VS Constructions India P Ltd.
No.2/21 Santhiyur
S.Attamyampatti post
Mallur via
Salem-636203

S.W.D.C.No.B3/5919-19/2023

Date : 24.11.2025

Sub: Greater Chennai Corporation - Stormwater Drain Department - construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 14, and 15 in Package 19 - Case filed by Vibrant Women Welfare Association vide case No. O.A.No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236,TNHB Land, Sholinganallur in Zone -15 -Regarding.

Ref: 1. LoA issued to M/s. VS Constructions India Pvt Ltd vide SWDC No/B3/5919/2023/P-19 dated 26.12.2024

With reference to the above it is stated that, LOA has been issued to the M/s. VS Constructions India Pvt Ltd for carrying out the construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 14, and 15 in Package 19.

In this regard in order to erect Ready Mix concrete plant for production of readymix concrete of various grades for the use in ISWD works it was requested based on your request to TNHB vide S.W.D.c.No.B3/5919-19/2023 on 26.05.2025 for issuing NOC and allotment of the land belonging to TNHB for erection of Ready Mix concrete plant in S.No236,TNHB Land, Sholinganallur in Zone -15.

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In this connection it is stated that, TNHB in the letter dated Lr.no.AL/573/2025 dated 25.09.2025 has allotted the land in S.No236, TNHB Land, Sholinganallur for rent for a period of 11 months.

M/s. V.S. Constructions India Pvt. Ltd has commenced the erection of Ready Mix concrete plant in the land in S.No.236, TNHB Land, Sholinganallur.

In this regard it is stated that a Case has been filed by Vibrant Women Welfare Association vide case No. O.A.No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236, TNHB Land, Sholinganallur in Zone -15

Hence it is hereby instructed to stop the erection Ready Mix concrete plant in S.No.236, TNHB Land, Sholinganallur in Zone-15 since M/s. VS Constructions India Pvt. has to obtain and submit the NOC from Tamil Nadu Pollution control Board.

[Signature]
24/11/25

Executive Engineer (SWD)

[Signature]
24/11/25

Superintending Engineer (SWD)

[Signature]
24-11-25

Received by me

[Signature]
24/11/25

6

From

Superintending Engineer,
Stormwater Drain Department,
Greater Chennai Corporation,
Ripon Building,
Chennai 600 003.

To

M/s. RPP Infra Projects Ltd.
S.F.No.454, Raghupathyaiken
Palayam, Poondurai Main Road
Erode -638 002

S.W.D.C.No.B3/5919-16/2023

Date : .12.2025

Sub: Greater Chennai Corporation - Stormwater Drain Department - construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 15 in Package 16 - Case filed by Vibrant Women Welfare Association vide case No. O.A .No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236, TNHB Land, Sholinganallur in Zone -15 -Regarding.

FB
22/12/2025

ok

Ref: 1. LoA issued to M/s. RPP Infra-Projects Ltd vide SWDC No/B3/5919/2023/P-16 dated 26.12.2024

With reference to the above it is stated that, LOA has been issued to the M/s. RPP Infra Projects Ltd for carrying out the construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 15 in Package 16.

In this regard in order to erect Ready Mix concrete plant for production of readymix concrete of various grades for the use in ISWD works it was requested based on your request to TNHB vide S.W.D.C. No.B3/5919-16/2023 for issuing NOC and allotment of the land belonging to TNHB for erection of Ready Mix concrete plant in S.No236, TNHB Land, Sholinganallur in Zone -15.

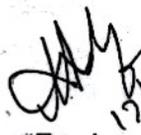
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In this connection it is stated that, TNHB has allotted the land in S.No.236, TNHB Land, Sholinganallur for rent for a period of 11 months.

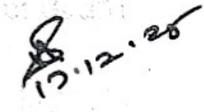
M/s. RPP Infra Projects Ltd has commenced the erection of Ready Mix concrete plant in the land in S.No.236, TNHB Land, Sholinganallur.

In this regard it is stated that a Case has been filed by Vibrant Women Welfare Association vide case No. O.A .No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236, TNHB Land, Sholinganallur in Zone -15

Hence it is hereby instructed to stop the erection Ready Mix concrete plant in S.No.236, TNHB Land, Sholinganallur in Zone-15 since M/s. RPP Infra Projects Ltd has to obtain and submit the NOC from Tamil Nadu Pollution control Board.


17/12/25

Executive Engineer (SWD)


17.12.25

Superintending Engineer (SWD)

Recd
17/12/25

8

From

Superintending Engineer,
Stormwater Drain Department,
Greater Chennai Corporation,
Ripon Building,
Chennai 600 003.

To

M/s. Crown Infrastructurers
Parapatty Post,
Mallur via
Salem-636203

S.W.D.C.No.B3/5919-17/2023

Date : .12.2025

Sub: Greater Chennai Corporation - Stormwater Drain Department - construction of Integrated Storm Water Drain in M2 Component of Kovalam Basin, covering Zones 15 in Package 17 - Case filed by Vibrant Women Welfare Association vide case No. O.A .No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236,TNHB Land, Sholinganallur in Zone -15 -Regarding.

Ref: 1. LoA issued to M/s.Crown Infrastructurers (M/s.Sivaram & Co.) vide SWDC No/B3/5919/2023/P-17 dated 26.12.2024

With reference to the above it is stated that, LOA has been issued to the M/s. Crown Infrastructurers for carrying out the construction of Integrated Storm Water Drain in M1 & M2 Component of Kovalam Basin, covering Zones 15 in Package-19.

In this regard in order to erect Ready Mix concrete plant for production of readymix concrete of various grades for the use in ISWD works it was requested based on your request to TNHB vide S.W.D.c.No.B3/5919-17/2023 on 28.01.2025. for issuing NOC and allotment of the land belonging

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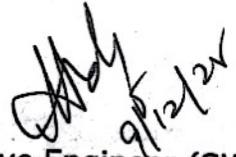
to TNHB for erection of Ready Mix concrete plant in S.No236, TNHB Land, Sholinganallur in Zone -15.

In this connection it is stated that, TNHB in the letter dated TP1/3060/2025 has allotted the land in S.No236, TNHB Land, Sholinganallur for rent for a period of 11 months.

M/s. Crown Infrastructurers has commenced the erection of Ready Mix concrete plant in the land in S.No.236, TNHB Land, Sholinganallur.

In this regard it is stated that a Case has been filed by Vibrant Women Welfare Association vide case No. O.A .No.245/2025 in Honourable National Green Tribunal for removal of the ready Mix concrete plant erected in S.No.236, TNHB Land, Sholinganallur in Zone -15

Hence it is hereby instructed to stop the erection Ready Mix concrete plant in S.No.236, TNHB Land, Sholinganallur in Zone-15 since M/s. Crown Infrastructurers has to obtain and submit the NOC from Tamil Nadu Pollution control Board.


Executive Engineer (SWD)


Superintending Engineer (SWD)

24
9/12

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DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

From

Thiru A.R. Rahul Nadh, I.A.S.,
Member-Secretary, TNSCZMA &
Director, Department of Environment &
Climate Change, 9th floor, Metros, Anna
Salai, Nandanam, Chennai 600 035

To

M/s V.S. Constructions India
Private Limited,
No. 2/21, Sandhiyur,
S Attayampatty (Po),
Mallur (Via), Salem - 636 203

Letter No. DOECC/1924/2025-TO-GIS dated 07.01.2026

Sir/Madam,

Sub.: Dept. of Environment & Climate Change - Direction under Section 5 of the Environment (Protection) Act, 1986 - Original Application No. 245 of 2025 - Illegal construction of Ready-Mix Concrete (RMC) plant at S. No. 236, TNHB Land, Sholinganallur - Violation of CRZ Notification 2011 - Directions to stop the construction activities - Orders issued - Regarding

Ref.: 1) O.A. No. 245 of 2025 filed before the Hon'ble NGT (SZ)
2) Inspection report submitted by Assistant Executive Engineer O/o DoE&CC, dated 30/12/2025

An Original Application No. 245 of 2025 has been filed before the Hon'ble NGT (SZ) alleging ongoing illegal construction of a ready-mix concrete plant by the Greater Chennai Corporation in the S. no. 236, T.N.H.B. Land, Sholinganallur, Chennai - 600 119.

Pursuant to the directions of the Hon'ble NGT (SZ) in its order dated 20.11.2025 in O.A. No. 245 of 2025, a joint inspection was conducted by the officials of the Department of Environment & Climate Change and the Tamil Nadu Pollution Control Board at the above-mentioned site.

During the inspection, it was observed that Reinforced Cement Concrete (RCC) foundation works for installation of Ready-Mix Concrete (RMC) plant accessories had been carried out at the site located at Latitude: 12°52'56"N and Longitude: 80°14'20"E, without obtaining prior approval from the competent authority.

As per the inspection report, the site falls within Coastal Regulation Zone-II (CRZ-II), and the construction activity undertaken without prior CRZ clearance

(11)

constitutes a violation of the provisions of the CRZ Notification, 2011 Paragraph I(ii) of the CRZ Notification, 2011 stipulates that "CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea", and any construction or developmental activity within such area requires prior approval of the competent authority.

In view of the above, and in compliance with the directions of the Hon'ble National Green Tribunal, it is hereby directed to stop all construction and developmental activities with immediate effect at Survey No. 236, Sholinganallur Village, Chennai District (GPS Coordinates: 12°52'56"N, 80°14'20"E).

Yours faithfully,
Sd./- A.R. Rahul Nadh
Director of Environment
& Climate Change

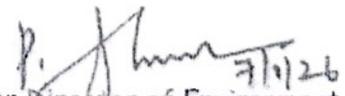
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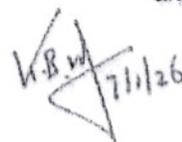
1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority/,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

2) The Chairman, DCZMA /
District Collector,
Chennai district,
Chennai - 600 001.

3) The Member Secretary, DCZMA /
Personal Assistant (G) to the District Collector,
Chennai district,
Chennai - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


7/1/26

(12)

TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY
O/O DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE,
9TH FLOOR, METROS, ANNA SALAI, NANDANAM, CHENNAI - 600 035

Lr. No. DOECC/1924/2025-TO-GIS, dated 07.01.2026

Sub.: Dept. of Environment & Climate Change – Direction under Section 5 of the Environment (Protection) Act, 1986 - Original Application No. 245 of 2025 - Illegal Construction of Ready-Mix Concrete (RMC) plant in CRZ areas - Sholinganallur village, Chennai district - Violation identified as per provisions of CRZ Notification, 2011 - Prosecution under Section 5 of the Environment (Protection) Act, 1986 - **Show Cause Notice** - Issued

Ref.: 1) Inspection report submitted by Assistant Executive Engineer O/o DoE&CC, dated 30/12/2025
2) Hon'ble NGT (SZ) order dated: 20/11/2025 & 01/12/2025

XXXXX

With reference to the report 1st cited, a field inspection was carried out by the Assistant Executive Engineer & Forest Range Officer from DoE&CC along with Assistant Environmental Engineer, TNPCB - Velachery in connection with Original Application No. 245 of 2025 before the Hon'ble National Green Tribunal (Southern Zone). The inspection specifically addressed the illegal construction of a ready-mix concrete plant in the S. no. 236, T.N.H.B. Land, Sholinganallur, Chennai - 600 119.

WHEREAS, it has been observed that "Construction of a Reinforced Cement Concrete (RCC) foundation for installation of Ready-Mix Concrete (RMC) plant accessories" has been constructed at the following location:

- **Latitude:** 12°52'56"N | **Longitude:** 80°14'20"E
- SF. No. 236 of Sholinganallur Village, Chennai District

WHEREAS, the Hon'ble National Green Tribunal (Southern Zone), in its order dated 20.11.2025, recorded the following observation:

"The Tamil Nadu State Coastal Zone Management Authority and the Tamil Nadu Pollution Control Board are directed to inspect the site mentioned in the application at the earliest and if any violation of the CRZ Regulations or any other norms is found, the same shall be stopped forthwith."

(13)

WHEREAS, your construction activity falls within the Coastal Regulation Zone-II (CRZ-II). As per Paragraph I (ii) of the CRZ Notification, 2011,

"CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea"

WHEREAS, any construction or developmental activity within the CRZ requires prior approval of the competent authority, and it has been observed that the aforesaid construction has been undertaken without obtaining prior CRZ clearance, thereby constituting a violation of the provisions of the CRZ Notification, 2011. In exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, you, M/s V.S. Constructions India Private Limited, No. 2/21, Sandhiyur, S Attayampatty (Po), Mallur (Via), Salem - 636 203, are hereby directed to show cause in writing, with supporting documents, within 15 (Fifteen) days from the date of receipt of this notice as to why action should not be initiated against you for the said violation.

It is further informed that, if no reply is received within the stipulated time, it would be construed that you have no satisfactory explanation to offer, and appropriate action will be initiated under the relevant provisions of law, without any further notice. Also, this notice is issued without prejudice to any other legal action that may be initiated against you under applicable laws.

Sd./- A.R. Rahul Nadh
Member Secretary, TNSCZMA /
Director, Department of Environment
and Climate Change

To,

/ M/s V.S. Constructions India Private Limited,
No. 2/21, Sandhiyur,
S Attayampatty (Po),
Mallur (Via), Salem - 636 203.

Copy to,

1) The Chairperson, Tamil Nadu State Coastal Zone Management Authority /,
Additional Chief Secretary to Government,
Environment, Climate Change and Forest Department,
Secretariat, Chennai - 600 009.

14



VS Constructions India Pvt Ltd

- Assures Quality -

CIN No. : U45309TZ2022PTC038283

GSTIN : 33AAICV5724F1ZD

✉ vsconstructionsindiapvtltd@gmail.com

☎ 94432 90037, 99449 32222, 99941 32222

🏠 2/21, Sandhiyur, S.Attayampatty (Po)

Mallur (Via), Salem - 636 203.

Ltr.No:19/GCC SWD/P- III /ESHS/Dated:12.01.2026

To

The Member Secretary,
Tamil Nadu State Coastal Zone Management Authority (TNSCZMA) & Director,
Department of Environment & Climate Change,
9th Floor, Panagal Maaligai (Metros),
Anna Salai, Nandanam,
Chennai - 600 035.

Sub: Reply to Show Cause Notice regarding proposed Ready-Mix Concrete (RMC) Plant at Survey No. 236, TNHB Land, Sholinganallur Village - Reg.

Ref:

1. Letter No. DOECC/1924/2025-TO-GIS, dated 07.01.2026
2. Orders of the Hon'ble NGT (SZ) dated 20.11.2025 and 01.12.2025
3. S.W.D.C. No. B3/5919-19/2023, dated 24.11.2025
4. L.O.A. S.W.D.C. No. B3/5919-19/2023, dated 26.12.2024

Sir,

We respectfully submit the following in response to the above-cited show cause notice: Greater Chennai Corporation has awarded our company the work of construction of Storm Water Drain in Sholinganallur Division-199, Zone-15. For execution of the said work, we had proposed to erect a temporary Ready-Mix Concrete (RMC) plant at Survey No. 236, TNHB Land, Sholinganallur Village, Chennai.

Accordingly, preliminary foundation work for the proposed RMC plant was initiated. During the course of this work, we received the letter cited in Ref (3) from the Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, instructing us to stop all works immediately, as the said land falls under CRZ-II category.

Upon receipt of the said instructions, we immediately stopped all erection and construction activities, and no further work has been carried out at the site thereafter.

In this regard, we respectfully submit that:

- All construction and developmental activities at the said site have been completely stopped.
- The RCC foundation work executed was minimal in nature, and no installation, erection, or operational activity of the RMC plant has been undertaken.
- We have fully complied with the directions issued by the competent authorities, and there is no ongoing activity or violation at the site.

In view of the above facts and our full compliance, we humbly request the Hon'ble Authority to kindly take a lenient view, accept this explanation, and drop further proceedings, as there is no subsisting or continuing violation.

We assure the Hon'ble Authority of our continued adherence to all applicable environmental and statutory regulations.

Thanking you

For V.S. Construction India Private Limited



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12-01-2026



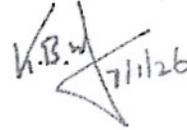
D. Bulup
(Authorized Signatory)

2) The Chairman, DCZMA /
District Collector,
Chennai district,
Chennai - 600 001.

3) The Member Secretary, DCZMA /
Personal Assistant (G) to the District Collector,
Chennai district,
Chennai - 603 001.

// forwarded by order //


For Director of Environment
and Climate Change


K.B. 7/1/26

16



W.P.No.49089 of 2025

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 15.12.2025

CORAM

THE HONOURABLE MR. MANINDRA MOHAN SHRIVASTAVA,
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

W.P.No.49089 of 2025

&

W.M.P.Nos.54838 & 54839 of 2025

M/s. Crown Infrastructures
Rep. By Its Managing Partner
Mrs. Naveena Rajarajan
S.F. No.236, Sholinganallur Village
and Taluk
Chennai District-600 119

Petitioner(s)

Vs

The Tamil Nadu Pollution Control
Board
Rep. by its Chairperson
No.76, Anna Salai, Guindy
Chennai-600 032
and 3 others

Respondent(s)

17



W.P.No.49089 of 2025

For Petitioner(s): Mr.K.S.Viswanathan
Senior Counsel
For M/s. T.Hemalatha

For Respondent(s): Mr.V.Gunasekar
Standing Counsel for R1 and R2

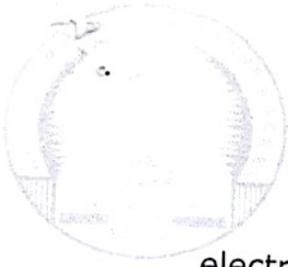
ORDER

(Order of the Court was made by
the Hon'ble Chief Justice)

Mr.V.Gunasekar, learned counsel, takes notice for respondents
1 and 2.

2. Notice to respondents 3 and 4, on payment of process fee
within one week. Notice returnable in three weeks.

3. Heard prayer for stay. Taking into consideration that the
impugned order is directly in the teeth of the order passed by
appellate authority on 07.05.2025, against which respondent
Pollution Control Board has filed an appeal, along with an
application for condonation of delay and the appeal is pending, the
impugned order shall be kept in abeyance until further orders. The



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W.P.No.49089 of 2025

electricity connection of petitioner shall be continued, till the next date of hearing.

4. List the matter on 19.01.2026.

(MANINDRA MOHAN SHRIVASTAVA, CJ) (G.ARUL MURUGAN,J)
15.12.2025

kpl

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(2e)



13 Feb 2026 1:00:20 pm
Sholinganallur
Chennai
Tamil Nadu

21



13 Feb 2026 12:31:12 pm
Sholinganallur
Chennai
Tamil Nadu

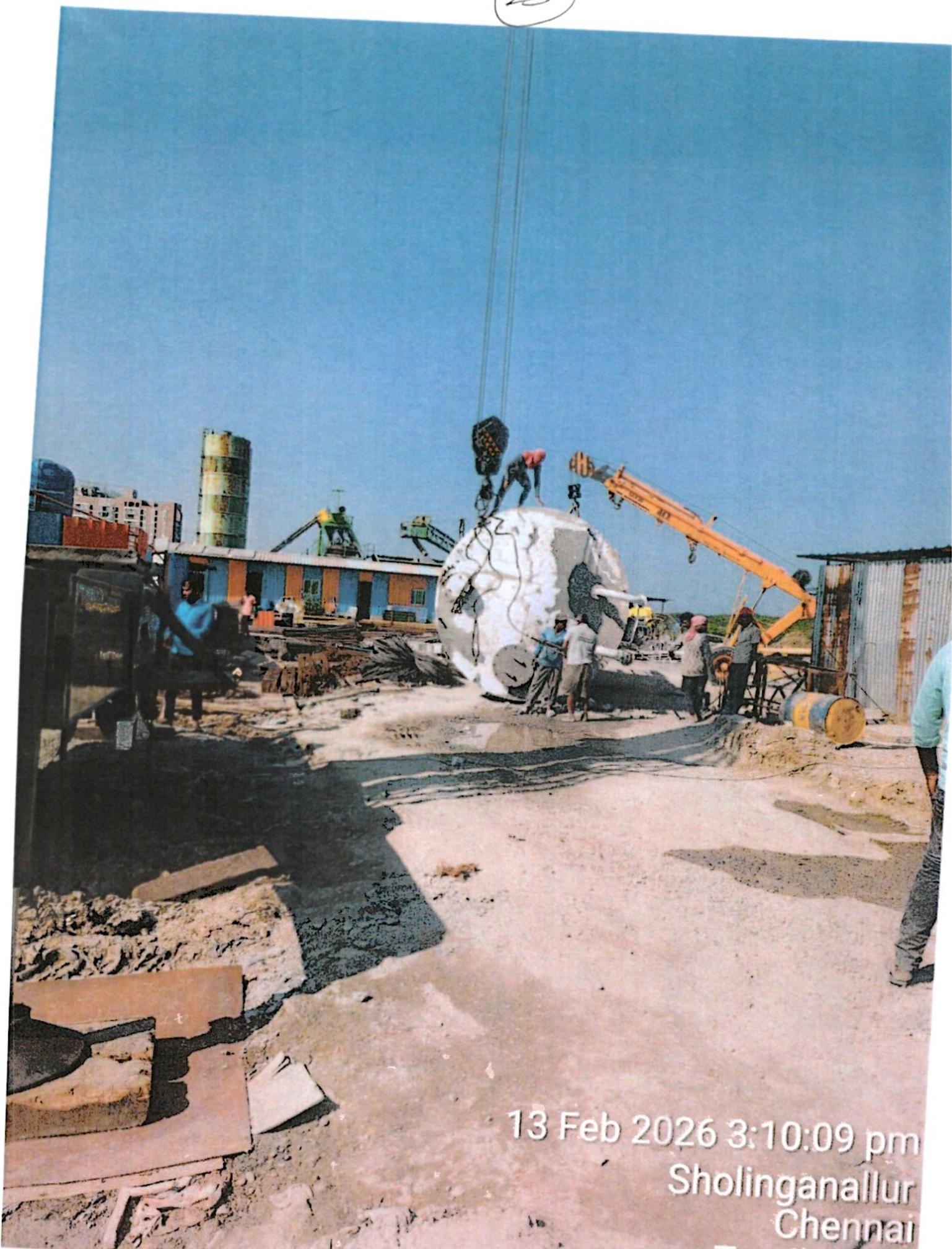
22



13 Feb 2026

Sho

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13 Feb 2026 3:10:09 pm
Sholinganallur
Chennai
Tamil Nadu

24





Category of the Industry :

TAMILNADU POLLUTION CONTROL BOARD

GREEN



CONSENT ORDER NO. 2508266865461

DATED: 23/05/2025.

PROCEEDINGS NO.F.0842CHS/GS/DEE/TNPCB/CHS/A/2025 DATED: 23/05/2025

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. KUMAR BUILDERS . S.F.No. 237, CHOLINGANALLUR - 1 village, Sholinganallur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg. (Industry User ID- G23MMN51605893)

- REF:** 1.Hon'ble Appellate Authority order dated 11.07.2023 in Appeal No.71&72/2023.
2.CTO Proc.No.F.4008MMN/GS/DEE/TNPCB/MMN/W&A/2023 Dt: 04/08/2023.
3.RCO appl. No. 65171812 Dt:26.02.2025.
4.RIR. No: F.0842CHS/GS/AEE/CHS/2025 dated 03/03/2025.
5.Minutes of DLCCC meeting Item No. 18 - 03 Dt: 03.03.2025.
6. Refusal order Proc.No.F.0842CHS/GS/DEE/TNPCB/2/W&A/2025 Dt: 04/03/2025.
7. GCC LOA vide S.W.D.C B3/5919/21/2023 Dt:26.12.2024.
8. Hon'ble Appellate Authority order dated 24.04.2025 in Appeal No.31&32/2025.
9. RCO appl. No. 66865461 Dt: 17.04.2025.
10. RIR.No : F.0842CHS/GS/AEE/CHS/2025 dated 23/05/2025.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner
M/s . KUMAR BUILDERS
S.F No. 237
CHOLINGANALLUR - 1 Village
Sholinganallur Taluk
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending July 03, 2026



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Ready Mix Concrete	120	Tonnes/ Day

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
01	DG Set 125kVA	Acoustic enclosures with stack	4	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Cement Silo - 1 No.	Fugitive	Dust Collector with Bag Filter	
2.	Flyash Silo- 1 No.	Fugitive	Dust Collector with Bag Filter	
3.	Raw Material Storage Area	Fugitive	Water sprinkler system	
4.	DG Set 125kVA	Noise	Inbuilt Acoustic Enclosures	

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:



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1. The validity of this RCO is upto 03.07.2026 subject to the Hon'ble Appellate Authority, TamilNadu Pollution Control Board Order Dt: 24.04.2025 in Appeal Nos 51 & 52 of 2025. Hence, the unit shall not operate this RMC plant after 03.07.2026 and shall dismantle this RMC plant immediately after 03.07.2026.
2. The unit shall operate and maintain the common bag filter connected to the cement and fly ash silos continuously and efficiently so as to achieve AAQ standards prescribed by the Board.
3. The unit shall comply with provisions of CRZ Notification, 2011 as amended.
4. The unit shall not undertake expansion activity without prior consent of the Board.
5. The unit shall provide and maintain Tin sheet coverage/Barricades to a height of 20 feet all around the periphery of the unit premises.
6. The unit shall operate water sprinkler system in the aggregates storage area during loading and unloading operations continuously.
7. The unit shall regularly sprinkle water on the vehicular movement area in the site so as to arrest fugitive emission arising due to movement of trucks/vehicles.
8. The unit shall adhere to AAQ/SE/ANL standards prescribed by the Board.
9. The operation of the RMC plant shall not attract any complaint from the people residing nearby.

To
The Partner,
M/s.KUMAR BUILDERS,
M/s Kumar Builders
No. 4, 5th Cross Street, Anna Avenue, Ranipet
Pin: 632403

Copy to:

1. The Commissioner, CHENNAI-Corporation, Sholinganallur Taluk, Chennai District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CHENNAI SOUTH for favour of kind information.
4. File

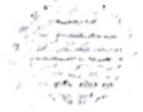
Signature Not Verified

Digitally Signed by :DHINAKARAN M
District Environmental Engineer
Tamil Nadu Pollution Control Board,
CHENNAI SOUTH

Date: 2025.05.23 17:13:10 IST



28



Category of the Industry : **TAMILNADU POLLUTION CONTROL BOARD**

GREEN



CONSENT ORDER NO. 2508166865461 DATED: 23/05/2025.

PROCEEDINGS NO.F.0842CHS/GS/DEE/TNPCB/CHS/W/2025 DATED: 23/05/2025

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. KUMAR BUILDERS , S.F.No. 237, CHOLINGANALLUR - 1 village, Sholinganallur Taluk and Chennai District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- G23MMN51605893)

REF: 1.Hon'ble Appellate Authority order dated 11.07.2023 in Appeal No.71&72/2023.
2.CTO Proc.No.F.4008MMN/GS/DEE/TNPCB/MMN/W&A/2023 Dt: 04/08/2023.
3.RCO appl. No. 65171812 Dt:26.02.2025.
4.RIR. No: F.0842CHS/GS/AEE/CHS/2025 dated 03/03/2025.
5.Minutes of DLCCC meeting Item No. 18 – 03 Dt: 03.03.2025.
6. Refusal order Proc.No.F.0842CHS/GS/DEE/TNPCB/2/W&A/2025 Dt: 04/03/2025.
7. GCC LOA vide S.W.D.C B3/5919/21/2023 Dt:26.12.2024.
8. Hon'ble Appellate Authority order dated 24.04.2025 in Appeal No.31&32/2025.
9. RCO appl. No. 66865461 Dt: 17.04.2025.
10. RIR.No : F.0842CHS/GS/AEE/CHS/2025 dated 23/05/2025.

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner
M/s . KUMAR BUILDERS
S.F No. 237
CHOLINGANALLUR - 1 Village
Sholinganallur Taluk
Chennai District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending **July 03, 2026**



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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Ready Mix Concrete	120	Tonnes/ Day

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.2	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	0.7	For Dust Suppression

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The validity of this RCO is upto 03.07.2026 subject to the Hon'ble Appellate Authority, TamilNadu Pollution Control Board Order Dt: 24.04.2025 in Appeal Nos.31&32 of 2025. Hence, the unit shall not operate this RMC plant after 03.07.2026 and shall dismantle this RMC plant immediately after 03.07.2026.
2. The unit shall comply with provisions of CRZ Notification, 2011 as amended.
3. The unit shall not undertake expansion activity without prior consent of the Board.
4. The unit shall maintain the septic tank and soak pit provided efficiently and shall ensure that the sewage disposed satisfies the standards prescribed by the Board.
5. No ground water shall be drawn from the premises.
6. The unit shall maintain collection & settling tank for process effluent management as committed.
7. The unit shall reuse the trade effluent from its process as committed for dust suppression and shall ensure that the no trade effluent is discharged inside/ outside the premises.
8. The unit shall dispose the construction debris/ RMC waste adhering to Construction and Demolition Waste Management Rules, 2016.
9. The unit shall adhere to good housekeeping practices.
10. The unit shall comply and adhere with Construction and Demolition Waste Management Rules, 2016.
11. The unit shall obtain & maintain all necessary statutory clearances from the concerned authorities.

To
The Partner,
M/s.KUMAR BUILDERS,
M/s Kumar Builders
No. 4, 5th Cross Street, Anna Avenuc, Ranipct

POLLUTION PREVENTION PAYS



30

Pin: 632403

TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, CHENNAI-Corporation, Sholinganallur Taluk, Chennai District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CHENNAI SOUTH for favour of kind information.
 4. File
-

Signature Not Verified

Digitally Signed by :DHINAKARAN M
District Environmental Engineer
Tamil Nadu Pollution Control Board,
CHENNAI SOUTH

Date: 2025.05.23 17:13:43 IST

(31)

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE
Original Application No. 245 of 2025

Vibrant Women Welfare
Association,
Rep. by its President,
Abhis Gym Club,
Plot No.24/25,
Marutham Nagar,
Sholinganallur, Chennai-119

----- Petitioner

-Vs-

1. Greater Chennai
Commissioner,
Rep. by its Commissioner,
Ripon Building,
Chennai - 600 003 & 2
others

----- Respondents

STATUS REPORT FILED On BEHALF
OF 3rd RESPONDENT, GREATER
CHENNAI CORPORATION

Ms.Nirmalatha
9444112606
Counsel for 3rd Respondent